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Court 3 (Video Conferencing) SECTION II-C ITEM NO.21

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 20366/2021

(Arising out of impugned final judgment and order dated 17-05-2021 in SMWP No. 11993/2021 29-06-2021 in SMWP No. 11993/2021 12-07-2021 in SMWP No. 11993/2021 27-07-2021 in SMWP No. 11993/2021 passed by the High Court Of Judicature At Madras)

P. RAGHU GANESH

Petitioner(s)

VERSUS

THE REGISTRAR GENERAL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.108388/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.108386/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date: 17-09-2021 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. K. Elangovan, Adv.

Mr. L. Sivakumar, Adv.

Mr. Ram Sankar, Adv.

Ms. G. Chiitrakala, Adv.

Ms. Sujatha Bagadhi, Adv.

Mr. Anirveda Sharma, Adv.

Mr. G. Jai Singh, Adv.

Mr. Yusuf, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following ORDER

Permission to file Special Leave Petitions is granted.

These special leave petitions assail the orders passed by the High Court of judicature at Madras, including the order dated 17.05.2021.

The limited grievance that needs to he placed on record is that the High Court passed a general order in a suo motu proceeding to permit the investigating agency not to produce the accused persons before the Court either in person as well as through video-conferencing. The issue raised is, whenever, production of wherever and accused parties via video-conferencing is permissible and possible, the investigating agency must endeavor to do so. We find force in this submission.

It will be open to the petitioner to impress upon the High Court to pass appropriate orders on future dates.

For the time being, the order referred to governs the period which is already over.

Hence, we give liberty to the petitioner to raise this issue before the High Court for future cases.

The special leave petitions are disposed of accordingly.

Pending applications, if any, stand disposed of.

(NEETU KHAJURIA) COURT MASTER (VIDYA NEGI)
COURT MASTER